

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 122/TL/2024**

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence to Fatehgarh IV Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Petitioner : Fatehgarh IV Transmission Limited

Respondents : Central Transmission Utility of India Ltd. And Ors.

Parties Present : Shri Aniket Prasson, Advocate, F4TL  
Shri Aman Seikh, Advocate, F4TL  
Ms. Archita Kashyap, Advocate, F4TL  
Shri Yatin Sharma, CTUIL  
Ms. Priyadarshini, Advocate, PFCCL  
Shri Anushav Kansal, PFCCL  
Shri Siddharth Sharma, CTUIL  
Shri Akshyvat Kislav, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking a grant of a separate transmission licence in order to implement the transmission project, i.e., Implementation of Bus Sectionalizer at 220 kV level of 400/220 kV Fatehgarh-IV PS (Section-1) ("Transmission Scheme") under Regulated Tariff Mechanism ("RTM") mode. Learned counsel further submitted that CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. Learned counsel submitted that the Applicant has already been granted a transmission licence in terms of the Commission's order dated 30.1.2024 in Petition No. 244/TL/2023 with respect to the Transmission System for Evacuation of Power from REZ (20 GW) under Phase III – Part A1 in Rajasthan on a Build, Own, Operate & Transfer (BOOT) basis (TBCB Project) as per the Transmission Service Agreement dated 2.8.2023. Subsequently, CTUIL issued OM dated 26.10.2023 in pursuant to the MoPs Office Order No.15/3/2018-Trans-Pt(5) and approved the present Transmission Scheme of the Petitioner. Since additional augmentation work, i.e., the Transmission Scheme, has been awarded to the Applicant by CTUIL for implementation through the RTM,

the Applicant is approaching the Commission for a separate licence to implement the transmission system awarded by CTUIL.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**